CORRIGENDUM TO THE LETTER OF OFFER FOR THE ATTENTION OF THE SHAREHOLDERS OF DURGESH MERCHANTS LIMITED

CIN: L51219DL1984PLC248322

Registered Office: D-220, Basement, Defence Colony, New Delhi- 110024

OPEN OFFER FOR ACQUISITION OF 694200 EQUITY SHARES FROM THE SHAREHOLDERS OF DURGESH MERCHANTS LIMITED (HEREINAFTER REFERRED TO AS "TARGET" OR "TARGET COMPANY" OR "DML") BY MR. KAMAL AHUJA (HEREINAFTER REFERRED TO AS "THE ACQUIRER") ("OFFER").

This Corrigendum ("**Corrigendum**") to the Letter of Offer dated January 09, 2017 is being issued by Sobhagya Capital Options Limited, the Manager to the Offer ("**Manager to the Offer**"/ "**Manager**"), on behalf of the Acquirer, in respect of Open Offer for acquisition of 694200 Equity Shares from the shareholders of Durgesh Merchants Limited (hereinafter referred to as "Target" or "**Target Company**" or "**DML**") pursuant to and in accordance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, if any ("**SEBI (SAST) Regulations**"/ "**Regulations**") to amend and supplement the DPS. This Corrigendum is in continuation of and should be read in conjunction with the Public Announcement issued on March 23, 2015 ("**PA**") and the DPS dated March 30, 2015, Corrigendum to the DPS dated January 04, 2017 unless otherwise specified.

The shareholders of the Target Company are requested to kindly note the following information related to the Offer:

(1) In Para no. 8.5 of the Letter of Offer, on Page no. 19 Form of acceptance cum acknowledgement and on page no. 22 of Acknowledgement Slip **Client ID** changed to **10095035**.

(2) Certificate issued by Mr. S.A Singh (Membership No. 88577) Proprietor of M/s Shivesh & Co., Chartered Accountants, having office at C-55, Sector-56, Noida, UP- 201301, Mobile No.: +91-9810248683, Email Id: shiveshas@yahoo.com, has certified, vide certificate dated January 09, 2017 that the Networth of the Acquirer as on December 31,2016 is Rs107.66 Lacs.

OTHER INFORMATION:

1. References to various dates as mentioned in PA/DPS/DLOO/ Corrigendum to DPS should be read as per revised activity schedule as mentioned above.
2. Subject to statutory approvals, the Open Offer shall continue and shall be completed as per the schedule set out above and updated in the LOF sent to shareholders of the Target Company.
3. All other terms and conditions of the Offer in the Letter of Offer remain unchanged.
4. The Acquirer accepts full responsibility for the information contained in this Corrigendum and also for the fulfilment of their obligations laid down in the Regulations.
5. A copy of this Corrigendum will be available at SEBI website at http://www.sebi.gov.in.
6. Capitalized terms used but not defined in this Corrigendum shall have the same meaning as assigned to such terms in the DPS.

For further details, please refer to the Letter of Offer issued by the Acquirer.

Issued by Manager to the Offer

SOBHAGYA
CAPITAL OPTIONS LTD

SOBHAGYA CAPITAL OPTIONS LIMITED
SEBI Regn No:MB/INM000008571
B- 206, Okhla Industrial Area, Phase-I, New Delhi- 110020
Tel: 91-11-40777000, Fax: 91-11-40777069
E-mail: delhi@sobhagyacap.com
Website: www.sobhagyacapital.com
Contact Person: Mr. Suraj Jha and Ms. Prapti Abbey

For and on behalf of the **Acquirer**
Sd-
(Kamal Ahuja)

Place: New Delhi
Date: 16.01.2017